

Production of Orange and Soda with Indian Brand name by Coca Cola Bottlers

3851. SHRI SHASHI BHUSHAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the names of Coca Cola bottlers who were producing orange and soda with Indian brand names;

(b) the reasons why the production of orange with Indian brand names was discontinued and the reasons why foreign brand names in orange soft drinks were introduced; and

(c) the steps Government propose to take in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) M/s. Pure Drinks Pvt. Ltd.

(b) M/s Pure Drinks had not been themselves manufacturing the concentrate for orange. They were however making the soft drink 'Orange Special' by purchasing the ingredients from different indigenous sources. With the shifting of the source of supply to 'Fanta' flavour of M/s. Coca Cola Export Corporation, which is also produced in the country with a small import content, 'Fanta' drink was marketed.

(c) Necessary research for development of flavours etc. is being sponsored through the Central Food Technological Research Institute, Mysore.

Production of Soft Drinks with Indian Names by Coca Cola Bottlers

3852. SHRI SHASHI BHUSHAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the reply given to Unstarred

Question No. 343 on the 24th July, 1974 regarding expansion of production by Coca Cola Export Corporation and state:

(a) when did Government take up the possibility of Coca Cola bottlers producing soft drinks with Indian names;

(b) when was the meeting held with the Coca Cola bottlers to study the possibility for producing soft drinks with Indian brand names; and

(c) what were the objections raised by Coca Cola bottlers in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) to (c). A meeting was held with the Coca Cola bottlers in September 1973 at which the possibility of developing a whole indigenous soft drink was discussed with them. There was unanimity about the need for efforts to eliminate imports of ingredients common to all soft drink manufacturers in the country, and the need towards research and development in that direction. Follow up action in the light of discussions is being pursued.

Manufacture of Biscuits by Glaxo Laboratories Limited

3853. SHRI SHASHI BHUSHAN: SHRI NAWAL KISHORE SHARMA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Glaxo Laboratories limited has been licensed to manufacture biscuits in India if so, their licensed capacity;

(b) the terms and conditions under which the Glaxo biscuits are being manufactured in India;

(c) whether Glaxo Laboratories limited are getting a royalty or any

other consideration directly or indirectly for the biscuits being manufactured and/or sold in India; and

(d) in case there is a licensing agreement made by Glaxo with some biscuit manufacturer, what action Government propose to take under Section 28(4) of Foreign Exchange Regulation Act?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) No, Sir.

(b) and (c). M/s. Britania Biscuit Company Limited are reported to be manufacturing 'Glaxo' biscuits in terms of an agreement between them and M/s. Glaxo Laboratories Ltd. No payment to M/s. Glaxo Laboratories is involved in this regard.

(d) This aspect will be considered under the relevant provisions of the Foreign Exchange Regulation Act.

Companies Manufacturing in Excess of their Licensed Capacity

3854. SHRI NAWAL KISHORE SHARMA:

SHRI NAWAL KISHORE SINHA:

SHRI SAT PAL KAPUR:

Will the Minister of **INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY** be pleased to state:

(a) the names of the companies which are manufacturing in excess of their licensed capacity;

(b) the licensed capacity of each such company and the actual production during the last three years, year-wise;

(c) penal actions provided for under the Industries (Development and Regulation) Act for such excess production over licensed capacity; and

(d) the action Government have taken or proposed to take against each such company so far?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) to (d). Cases of unauthorised production over licensed capacity have come to Government's notice from time to time. Earlier, 45 cases of unauthorised production over the licensed capacity were reported by the Industrial Licensing Policy Inquiry Committee and referred to the Sarkar Commission for investigation. During the last three years, other individual cases of unauthorised production in excess of licensed capacity have also been reported from time to time. On the basis of the information readily available with the Directorate General of Technical Development, a statement indicating the names, licensed capacity and actual production during the last three years in respect of undertakings engaged in industries under the charge of this Ministry, which have manufactured in excess of their licensed capacity, is laid on the Table of the House [Placed in Library. See No. LT-8330/74]. In order to prevent unauthorised expansion of industry, the Government has issued general instructions that raw material and other assistance should not be given for production in excess of authorised capacity.

The relevant penal provisions are contained in Section 13(1)(d) read with Section 24(1)(i) of the Industries (Development & Regulation) Act, 1951 (65 of 1951).

Production in Excess of Licensed Capacity by Britania Biscuit Company

3855. SHRI NAWAL KISHORE SINHA:

SHRI SAT PAL KAPUR:

Will the Minister of **INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY** be pleased to state:

(a) whether a show cause notice was served on Britannia Biscuit Company for producing eight times of